

limit will be extended so as to accommodate him for the period necessary.

Mr. Speaker: He means to say that in the absence of the officer who has gone for military service, an examination is held for promotion. (An Hon. Member: selection). Yes, selection. Would he be called there and given an opportunity to appear in that selection? That is what he means.

Shri Hajarnavis: No, Sir; while he is in the Defence Services, he will not get that opportunity. As soon as he comes back, if he is overage, the age limit will be relaxed and he will be able to appear in the examination.

Shri Priya Gupta: It is not the question of age; it is the question of appearing before the selection board. (Interruptions).

Mr. Speaker: He has other means to take recourse to, if this answer is not clear to him. The Question Hour is over.

Shri Priya Gupta: Then why should he join the Army if he loses his promotion in his own department?

Mr. Speaker: He has other means of getting clarification. Now the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Leakage of Official Secrets and Confidential Records

*485. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of leakage of official secrets and confidential records which have been investigated during the last two years; and

(b) the nature of the cases investigated and the result of the investigations?

The Minister of Home Affairs (Shri Nanda): (a) 25.

(b) It would not be in public interest to disclose this information.

Conference of Chief Justices

*488. { **Shri Shree Narayan Das:**
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state:

(a) whether the opinions expressed by the Conference of Chief Justices of High Courts held in June last have been studied by Government;

(b) if so, the reaction of Government thereto; and

(c) the important matters which were deliberated upon by the Conferences?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (c). A Conference of Chief Justices was convened by the Chief Justice of India at Srinagar on the 3rd, 4th and 5th June, 1963. The Government of India have not so far received any communication from the Chief Justice of India regarding the proceedings of the Conference or recommendations made by it.

(b) It does not arise.

Natural Gas for Tea Gardens in Assam

*490. **Shri P. C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether there is a scheme for the supply of natural gas to tea estates situated near the Naharkatiya Project in Assam;

(b) if so, the quantity of gas to be made available for the purpose; and

(c) action so far taken in that direction?

The Minister of Mines and Fuel (Shri Alagesan): (a) Yes, Sir.

(b) During the tea season Oil India propose to supply a minimum of 10

million cubic feet and a maximum of 50 million cubic feet of natural gas per month during the tea off season Oil India propose to supply a minimum of one million cubic feet and a maximum of 15 million cubic feet of natural gas per month.

(c) Oil India is already supplying gas to the nearest of the tea gardens and the supply will be extended to the other tea gardens as soon as the latter have been able to establish their own distribution system.

अलीगढ़ मुस्लिम विश्वविद्यालय

*४६२ { श्री सिद्धेश्वर प्रसाद:
श्री प्र० के० देव :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अलीगढ़ मुस्लिम विश्वविद्यालय ने हिन्दी और उर्दू के लिए रोमन लिपि की स्वीकृति दी है ; और

(ख) इस विश्वविद्यालय में हिन्दी और उर्दू के अनतिरिक्त अन्य कौन सी भारतीय भाषायें पढ़ाई जाती हैं तथा उनके लिए किस लिपि का प्रयोग किया जाता है ?

शिक्षा मंत्रालय के भारसाधक मंत्री (श्री हुमायून कबीर) : (क) जिन विद्यार्थियों की मातृभाषा न तो हिन्दी है और न उर्दू परन्तु जिन्हें प्रारम्भिक हिन्दी या प्रारम्भिक उर्दू एक अनिवार्य विषय के रूप में पढ़नी पड़ती है, उन्हें देवनागरी या फारसी लिपि के स्थान पर रोमन लिपि का प्रयोग की इजाजत दे दी गई है। अन्य किसी आधुनिक भारतीय भाषा का अध्ययन अनिवार्य नहीं है।

(ख) विश्वविद्यालय द्वारा तेलगू, तमिल और मलयालम भाषाओं में डिप्लोमा और प्रमाण पत्र पाठ्यक्रमों की सुविधाएं दी गई हैं और इन भाषाओं को अपनी अपनी लिपि में ही पढ़ाया जाता है।

Cooperative Societies

*493. { Shri R. Barua:
Shri A. V. Raghavan:
Shri Pottakkatt:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether Indian Oil Company is committed to a policy of encouraging co-operative societies by giving them sales agencies for their products;

(b) the proportion of total business given to co-operative societies as compared to other bodies or persons;

(c) whether any enquiry has been made to find out the real organizational set up of 'Hindustan Organizers'; and

(d) whether the State Trading Corporation accord preferential rate to Hindustan Organizers in giving agencies to sell Indian Oil Company products?

The Minister of Mines and Fuel (Shri Alagesam): (a) All possible encouragement is given by IOC to such cooperative societies as are well-organised and keen to undertake distribution of IOC's petroleum products. Co-operative societies have so far shown interest in the distribution of kerosene.

(b) The proportion of the quantity of petroleum products distributed by co-operative societies in relation to the total sale of IOC varies from State to State, depending upon the organising power and the interest evinced by the apex bodies/primary societies. Over 50 per cent of the total sale of Indian Oil Company in respect of kerosene during 1962-63 has been through co-operative societies.

(c) According to information available with Indian Oil Company Limited, M/s. Hindustan Organisers Private Limited, was established in 1955 as a private company. It carried on business as the marketing organisers of Western India Oil Distributing Company till 23-8-1960; on their concluding